

Secretariat, Chennai-600 009.

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<u>Letter No.11525/P1/2020, dated. 16.04.2020</u> Thiruvalluvar Aandu–2051, Sarvari, Chithirai-3

From **Dr (Tmt) Beela Rajesh, I.A.S.,** Secretary to Government.

To Additional Chief Secretary to Government, Revenue and Disaster Management Department, Secretariat, Chennai – 600 009.

All HODs of Health and Family Welfare Department.

District Collectors of Hotspot district with large outbreaks (Chennai, Tiruchirapalli, Coimbatore, Tirunelveli, Erode, Vellore, Dindigul, Villupuram, Tiruppur, Theni, Namakkal, Chengalpattu, Madurai, Tuticorin, Karur, Virudhunagar, Kanyakumari, Cuddalore, Thiruvallur, Thiruvarur, Salem, Nagapattinam Districts) and Commissione, Greater Chennai Corporation.

District Collector of Non-Hotspot districts (Thanjavur, Tiruvannamalai, Kanchipuram, Sivagangai, The Nilgiris, Kallakurichi, Ramanathapuram, Perambalur and Ariyalur Districts).

Sir / Madam,

Sub: COVID-19 – Criteria for classification of Hotspots, Districts to implement outbreak of containment plan, Districts with cluster of cases and Non-Hotspot districts – list forwarded by Ministry of Health and Family Welfare Department, Government of India – effective surveillance measures to be taken up communicated – Regarding.

Ref: G.O.(Ms)No.164, Health and Family Welfare (P1) Department, dated: 31.03.2020.

Government of India has extended the National level lockdown till 3rd May and has communicated the implementing strategies for containment measures to

be carried out effectively during this period. As of now the COVID-19 affected districts has been categorized into

- Hotspot Districts with large outbreaks
- Hotspot Districts with clusters
- Non-Hotspot Districts
- 2. The Hotspot district with large outbreaks need to implement outbreak containment plans, the Hotspot districts with cluster of cases need to identify hotspots based on doubling rate of confirmed cases. This exercise of identification of hotspots has to be done on a weekly basis (every Monday) and strict containment measures needs to be implemented. In the Non-Hotspot Districts, containment action needs to be taken up in such a way that cases are contained.
- 3. In addition to the containment plan activities communicated vide the Government Order cited in the reference cited, which needs to be taken up in the containment areas, the effective surveillance of SARI and ILI cases also needs to be taken up.
- 4. Containment areas would be deemed over when there is no case reported in 28 days from an area after last case tests negative. Hotspots (Designated Red Zones) will be assumed to be undertaking effective containment activities, if no case is reported in next 14 days (designated orange zones) and will be deemed successful in containment, if no case is reported for 28 days (designated green zones).
- 5. All the districts are instructed to utilize this extended lockdown period to the maximum extent to convert the hotspots (red) to orange and in turn green zones.

Enclosure: Hotspot classification criteria.

Yours faithfully,

Slo do Com 16/4/2020 for Secretary to Government

Copy to:

Chief Secretary to Government

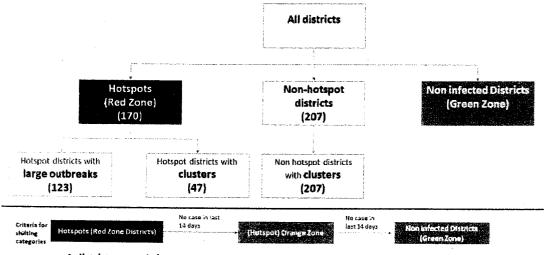
'Hotspot (Red zone) classification'— to focus attention on districts/cities reporting large number of cases/high growth rate.

Inclusion Criteria -

- Highest case load districts contributing to more than 80% of cases in India or
- Highest case load districts contributing to more than 80% of cases for each state in India or
- Districts with doubling rate less than 4 days (calculated every Monday for last 7 days, to be determined by the state government)

Subject to the following exclusion criteria

No new confirmed cases for last 28 days (Green zone)



A district currently in hotspots can move to green category if no new cases arise in 28 days